

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.74(MAH)/2015
CA No.

CORAM:

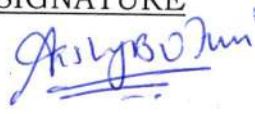

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

NAME OF THE PARTIES: Mr. Vinod Muktinath Sharma
V/s.
M/s. Sharma Realty Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398, 58,59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Akshay B Udeshi i/b M/s Sanjay Udeshi and Co.	Adv for Petitioners	
2)	Pravin V. Kamble i/b SRPS & Co		

ORDER

T.C.P No. 74/397-398&58,59/CLB/MB/MAH/2015

1. The Learned Representatives of both the sides are present.
2. They again reiterated that some settlement among rival parties is in progress. It is directed to place on record the evidence or any "Draft MOU" of the Proposed Settlement on or before the next date of hearing.
3. The matter is adjourned to **5th July, 2017.**

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **28.04.2017**